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| 12 | The Agency/Service Provider shall have to remain present before the Hon'ble Committee at the time of opening the quotations. The date of opening the quotations, so fixed, will be communicated to the Agencies/Service Providers. |
| 13 | The Hon'ble Committee shall scrutinize the quotations and accordingly, select and recommend the name of qualified Agency/Service Provider to the Hon'ble Chief Judge and the decision of the Hon'ble Committee in this regard shall be final and binding upon the Agency/ Service Provider. |
| 14 | The Hon'ble Chief Judge of this Court reserves the right to accept or reject the quotation being a Final Authority. |

COURT OF SMALL CAUSES }
}
}
MUMBAI : 02nd January, 2017 }

By Order,

BP
02/01/17

Registrar